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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA NO.2125/89

Date of Order:10.1.1991.

Shri A. Gajarajulu & 42 Others.

...Applicants

Versus

Union of India & Others.

...Respondents.

Coram:

The Hon'ble Mr. T.S. Oberoi, Member (J)

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants

Shri B.S. Maine, Counsel

For the respondents

Shri O.N. Moolri, Counsel

**O R D E R**

We have heard the learned counsel of both the parties. This is a case of Shri A. Gajarajulu and 42 others. Shri B.S. Maine, the learned counsel for the applicants stated that this case is covered by the judgement of this Tribunal in the case of **Shri Mohinder Kumar v. Union of India & Ors. (OA896/88)** dated 4.6.1990.

Shri O.N. Moolri, the learned counsel for the respondents while agreeing that the case is covered by the said judgement, pointed out that the applicants had already agitated their grievances vide OA 810/87 in terms of which the reliefs prayed for were granted to them by the Tribunal vide judgement dated 23.5.1988 at Annexure A-1. Accordingly, vide respondents' letter dated 17.7.1990 at Annexure R-1, instructions have been issued for re-engagement and absorption of the applicants. The learned counsel for the respondents however objected to the grant of temporary status on the applicants on the plea that no facts have been placed before the Court for grant of temporary status to the applicants. The learned counsel for the applicants submitted that all he is pressing for is that the applicants should be granted temporary status in accordance with the Rules.

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Having considered all the facts of the case and the submissions made, we are of the view that grant of temporary status is only a corollary to the engagement of personnel at the casual labour rates over a longer period of time.

Under the circumstances, the Rules for conferring temporary status on completion of continuous 120 days service would also apply in this case as well.

We find that in the case of **Mohinder Kumar v. UOI** (supra) also we had granted temporary status to all the applicants with all attending benefits on completion of four months' service. The same benefits are extended to the applicants in this case. The respondents are further directed to implement these orders within a period of three months from the date of communication of this order.

The OA is disposed of accordingly with no order as to costs.

  
(I.K. RASGOTRA)

MEMBER(A)  
10.1.91.

  
(T.S. OBEROI)

MEMBER(J)  
10.1.91.

'SKK'